

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No. 1471 of 2019

In the matter of:

Fourth Dimension Solutions Ltd.Appellant

Vs.

Ricoh India Ltd. & Ors.Respondents

Present

For Appellant: Mr. Gurcharan Singh, Advocate.

For Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Avni Shrivastav, For Resolution Professional.

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Rohit Ghosh, For Successful Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 100 of 2020

In the matter of:

Connect Residuary Pvt. Ltd.Appellant

Vs.

Krishna Chamadia & Ors. ...Respondents

Present

For Appellant: Mr. P.C. Sen, Sr. Advocate along with Mr. T.N. Durga Prasad & Mr. Nazish Alam.

For Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Avni Shrivastav, For Resolution Professional.

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Rohit Ghosh, For Successful Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 101 of 2020

In the matter of:

Connect Residuary Pvt. Ltd.Appellant

Vs.

Krishna Chamadia & Ors.Respondents

Present

For Appellant: Mr. P.C. Sen, Sr. Advocate along with Mr. T.N. Durga Prasad & Mr. Nazish Alam.

For Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Avni Shrivastav, For Resolution Professional.

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Rohit Ghosh, For Successful Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 109 of 2020

In the matter of:

**Sales Tax Department
State of Maharashtra**

....Appellant

Vs.

Ricoh India Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Rahul Chitnis & Mr. Aaditya Pande, Advocates.

For Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Avni Shrivastav, For Resolution Professional.

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Rohit Ghosh, For Successful Resolution Applicant.

With

Company Appeal (AT) (Insolvency) No. 248 of 2020

In the matter of:

State Tax Officer

....Appellant

Vs.

Ricoh India Ltd. & Ors.

...Respondents

Present

For Appellant: Mr. Maulik Nanavati, Ms. Manvi Damle & Ms. Anirudha Mayee, Advocates.

For Respondents: Ms. Pooja Mahajan, Ms. Mahima Singh & Ms. Avni Shrivastav, For Resolution Professional.

Mr. Prateek Kumar, Ms. Raveena Rai & Mr. Rohit Ghosh, For Successful Resolution Applicant.

ORDER
(Virtual Mode)

17.02.2021: Learned Counsel for the Appellant in Company Appeal (AT) (Insolvency) No. 1471 of 2019 submits that he has been appointed in this Appeal by the Resolution Professional. It is informed to us that the Appellant 'Fourth Dimension Solutions Ltd.' has filed an Appeal directly before the Hon'ble Supreme Court against the order of the Adjudicating Authority and the Hon'ble Supreme Court has Reserved the Judgement on 20th January, 2021 alongwith all connecting Appeals Civil Appeal Nos. 2943-2944 of 2020, Civil Appeal Nos. 3138-3139 of 2020 and Civil Appeal Nos. 2949-2950 of 2020.

At this juncture, Learned Counsel for the Appellant 'Gurucharan Singh' submits that he will take instructions to whether continue this Appeal or withdraw this Appeal.

The Resolution Professional has rejected the claims and the Adjudicating Authority has upheld the decisions of the Resolution Professional. Being aggrieved with this order the Appellants have filed Company Appeal (AT) (Ins) No. 100 of 2020, 109 of 2020 and 248 of 2020.

In Company Appeal (AT) (Ins) No. 101 of 2020, the grievance of the Appellant that the Adjudicating Authority dismissed the claim on the ground of extortionate and fraudulent transaction.

Pleadings in these Appeals are completed.

Shri Gurucharan Singh, Advocate submits that in these Appeals hearing should be deferred till the decision of the Appeals in which Judgment is reserved by the Hon'ble Supreme Court.

In such circumstances, we thought it proper to adjourn these matters.

Let these matters be fixed 'For Hearing' on **16th March, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

SC/Kam